

## Directorate General of Foreign Trade

### Udyog Bhawan

### DES-V Section

#### Minutes of NC-V Meeting due for 31.03.2011 but actually held on 07.04.2011

The Meeting No. 53/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) 31.3.2011 but actually held on 07.04.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Dr. R.A. Lal , Director	R.O, TC, Noida
2.	Sh. J.D.Giri, Nominee, AEPC	AEPC
3.	Shri Nand Lal , Development Officer	DIPP
4.	Sh. Kuldeep Singh, Asstt. Director	MSME

#### (TEXTILES AND LEATHER ITEMS)

MEETING NUMBER

: 53/84-ALC3/2010 MEETING DATE : 31.03.2011

Case No.:2/41/84-ALC3/2010	Party Name:GAURA V INTERNATIONAL	Meet No/Date:53/84-ALC3/2010 31.03.2011	Status: Approved
HQ File :01/84/050/00279/AM11/	RLA File :05/23/040/00257/AM11/	Lic.No/Date:0510280331 24.12.2010	
<b>Decision :</b> The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			

1	S. No	Export Item	Export Qty.	Import item	Qty. allowed
	1	Ladies Top Made of 100% Rayon Dyed Woven Fabric, GSM 82 +/- 10% Style No.814269)	17500 Pcs	100% Rayon Dyed Woven Fabric GSM- 82 +/- (10%)	26775 Sq. Meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2	Case No.:9/41/84-ALC3/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:53/84-ALC3/2010 31.03.2011	Status: Deferred
	HQ File :01/84/050/00286/AM11/	RLA File :02/24/040/00176/AM11/	Lic.No/Date:0210152795 29.12.2010	Defer Date: 28.4.2011.
	Decision: The Committee considered the case as per agenda other relevant papers and decided to link the earlier relevant file of the applicant firm wherein norms of similar case have been finalized. The case stands deferred for re-listing on 28.4.2011.			

3	Case No.:5/49/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:53/84-ALC3/2010 31.03.2011	Status: Deferred
	HQ File :01/84/050/00365/AM11/	RLA File :05/24/040/00330/AM11/	Lic.No/Date:0510281536 14.01.2011	Defer Date: 28.4.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.

-2-

Case No.:3/45/84-ALC3/2010	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:53/84-ALC3/2010 31.03.2011	Status: Approved
HQ File :01/84/050/00334/AM11/	RLA File :07/24/040/00409/AM11/	Lic.No/Date:0710076836 20.01.2011	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Curtain made out of 100% Polyester Chenille fabric, GSM-275+/-10% with lining 100% Poly Rotto Fabric ,GSM-45 +/-10%)	278100 Sq. Mtrs.	(1)100% Polyester Chenille Fabric GSM 275+/-10% (2) 100% Polyester Rotto Fabric GSM 45+/-10% (for lining purpose) (3) Stainless Steel Eyelet	144128 Sq. Meters  139542 Sq. Meters  242400 (Net + 1% wastage)

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

5		INTERNATIONAL PVT LTD .,	31.03.2011	
	HQ File :01/84/050/00385/AM11/	RLA File :07/24/040/00431/AM11/	Lic.No/Date:0710077152 04.02.2011	Defer Date:28.04.2011
	Decision: The Committee considered the case as per agenda other relevant papers and decided to link the earlier relevant file for this export product wherein norms of similar case have been finalized. The case stands deferred for re-listing on 28.4.2011.			

6

Case No.:6/53/84-ALC3/2010	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:53/84-ALC3/2010 31.03.2011	Status: Approved	
HQ File :01/84/050/00382/AM11/	RLA File :35/24/040/00038/AM11/	Lic.No/Date:3510032787 21.02.2011		
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Polyester/Polyester Corespun Yarn/Sewing Thread 70/30	600000 Kgs	(1)Polyester Filament Yarn  (2)Polyester Staple Fibre	424200 K.G.  189000 K.G
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

7

Case No.:7/53/84-ALC3/2010	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:53/84-ALC3/2010 31.03.2011	Status: Approved	
HQ File :01/84/050/00383/AM11/	RLA File :35/24/040/00039/AM11/	Lic.No/Date:3510032800 22.02.2011		
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Polyester/Polyester Corespun Yarn/Sewing Thread 65/35%	200000 Kgs.	(1)Polyester Filament Yarn  (2)Polyester Staple Fibre	131300 K.G.  73500 K.G
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:8/53/84-ALC3/2010		Party Name:MADURA COATS PRIVATE LIMITED,		Meet No/Date:53/84-ALC3/2010 31.03.2011		Status : Approved	
HQ File :01/84/050/00384/AM11/		RLA File :35/24/040/00040/AM11/		Lic.No/Date:3510032801 22.02.2011			
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -							
S.	Export Item	Export Qty.	Import item	Qty. allowed			

8	No				
	1	Polyester/Polyester Corespun Yarn/Sewing Thread 55/45%	120000 Kgs.	(1)Polyester Filament Yarn  (2)Polyester Staple Fibre	66660 K.G.  56700 K.G
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

-5-

9	<b>Case No.:1/53/84-ALC3/2010</b>	Party Name:R & R IMPEX PVT. LTD.	Meet No/Date:53/84-ALC3/2010 31.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00377/AM11/	RLA File :05/24/040/00423/AM11/	Lic.No/Date:0510286113 15.03.2011	Defer Date: <b>28.4.2011</b>
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.				

10	<b>Case No.:2/53/84-ALC3/2010</b>	Party Name:VRIJESH CORPORATION	Meet No/Date:53/84-ALC3/2010 31.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00378/AM11/	RLA File :03/95/040/00907/AM11/	Lic.No/Date:0310621778 17.03.2011	Defer Date: <b>28.4.2011</b>
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.				

	<b>Case No.:3/53/84-ALC3/2010</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:53/84-ALC3/2010 31.03.2011	<b>Status: Deferred</b>
--	-----------------------------------	---------------------------------	--	-------------------------

11	HQ File :01/84/050/00379/AM11/	RLA File :05/23/040/00329/AM11/	Lic.No/Date:0510286314 17.03.2011	Defer Date: <b>28.4.2011</b>
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.				

12	<b>Case No.:4/53/84-ALC3/2010</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:53/84-ALC3/2010 31.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00380/AM11/	RLA File :05/23/040/00354/AM11/	Lic.No/Date:0510286316 17.03.2011	Defer Date: <b>28.4.2011</b>
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.				

-6-

13	<b>Case No.:5/53/84-ALC3/2010</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:53/84-ALC3/2010 31.03.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00381/AM11/	RLA File :05/23/040/00357/AM11/	Lic.No/Date:0510286318 17.03.2011	Defer Date: <b>28.4.2011</b>
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.				

(14)

Case No.484	M/s Unitex Exports Chennai
NC No.53/AM11	F.No.01/84/50/330/AM07/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of Advance



Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has requested to remove the size-wise specification from Export item. The committee felt that the size-wise specification is required to monitor the requirement of quantity only of inputs for the export item. It was therefore decided to remove the size-wise specification from the export item in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.485	M/s Unitex Exports Chennai
NC No.53/AM11	F.No.01/84/50/332/AM07/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of Advance Authorization No.0410084868 dated 13.10.2006

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has requested to remove the size-wise specification from Export item. The committee felt that the size-wise specification is required to monitor the requirement of quantity only of inputs for the export item. It was therefore decided to remove the size-wise specification from the export item in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

-7-

(16)

Case No.486	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC No.53/AM11	F.No.01/84/50/85/AM11/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of Advance Authorization No. 0510266015 dated 14.6.2010

Decision: The Committee considered the case as per agenda alongwith other relevant paper and observed that the applicant has requested to amend the description of import item at Sr. No. 2 & 4 of the import list. The item for which amendment is sought has already been disallowed by the NC earlier. Hence the Committee did not agree to amend the description of import item in respect of export item 2 & 3 against the advance authorization in question.

The firm may be informed accordingly.

(17)

Case No.487	Reference received from Jt. DGFT CLA, New Delhi M/s I.T.C. Ltd. New Delhi
NC No.53/AM11	F.No.01/84/162/530/AM11/DES-V
Dated 31.3.2011	Clarification regarding acceptance of change of description of export item in export

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting and observed that import and exports are under SIONs & amendments thereof can be decided by R.A.(in consultation with Policy Division if required). Applicant is advised to approach R.A. concerned.

(18)

Case No.488	M/s Marvel Industries Ltd.,
NC No.53/AM11	Part F.No.01/87/50/557/AM05/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of advance authorization No.0310318227 dated 23.2.2005

Decision: The Committee considered the case as per agenda alongwith other relevant paper and observed that the import and export both have been allowed in MT. for the monitoring of fulfillment of export obligation. Since the exports have already taken place prior to NC decision there is no need to change the description in Shipping Bills. However in order to maintain GSM condition, General Note for Textiles Product may be used by R.A.

Firm may be informed accordingly.

(19)

Case No.488	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC No.53/AM11	Part F.No.01/84/50/210/AM06/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of advance authorization No.3510019164 dated 31.7.2006

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Mill made Industrial Work Wear Made out of Dyed Cotton Fabrics with Flame Resistant Finish (1) Jacket 350GSM 1500 Pcs. (2)Pant 350 GSM-3000 Pcs, (3)Jacket (250GSM-5000Pcs. (4) Pant (250 GSM) -10000 Pcs	60000 Numbers.	(1) Raw Cotton  2) Vat Dyes.  3) Flacovan Flame Resistant Chemicals.  4) Ukadan Flame Resistant Chemicals.  5) Silastal Flame Resistant Chemicals. 6) Silastan Flame Resistant Chemicals.	1) 60694 Kgs. (with 26% wastage). (2) 722.55 Kg (@ 1.5% of cotton fabric in the export product) 3) 19268 kg (@ 400 gms./ Kgs. of fabric in the export product) (4) 963.40 kgs (@ 20Gms /Kgs of fabric in the export products) 5) 963.90 Kg (as applied for.) 6) 96.34 kg (as applied for)

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

(20)

Case No.490	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC No.53/AM11	Part F.No.01/84/50/198/AM07/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of advance authorization No.3510019164 dated 31.7.2006

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Mill made Industrial Work Wear Woven Garments made out of Polyester Cotton blended Dyed Fabrics (Polyester 40% Cotton 60%) with Reflective Band (1)Jacket -700pcs – net cont of Fabrics 17360Sq.	60000 Pcs	(1) Raw Cotton  (2)Polyester Staple Fibre ( 1 to 3 Denier  (3)Disperse Dyes	1) 18535 Kgs. (@1.26 Kgs./ kg of cotton content) – as applied for (2)11866.47 kgs( @1.21 Kgs./Kg of Polyester content)  3)178 Kg (@1.5% of Polyester fabric in the export product.)

Metre/6163kgs 2)Pant 1700pcs – Net cont of fabrics - 28679Sq. Metre/10181kgs (3) Bibpant – 1500pcs – net cont of Fabric 3450 Sq. Metre /1225kgs (4) Short Coat – 2000pcs – Net cont. of Fabrics - 5400Sq. /1917kgs/		4) Vat Dyes. 5)Reflective Band – 5 Cm or 6 Cm width	4) 221 kg. (as applied for) 5) 112100 Mtrs. ( Net + 1 % Wastage)
---	--	--	---

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

-10-

(21)

Case No.490	M/s Lilliput Kidswar Ltd. New Delhi
NC No.53/AM11	Part F.No.01/84/50/134/AM11/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of advance authorization No.0510265960 dated 11.6.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await comments and defer the case for re-listing on 05.05.2011

(22)

Case No.492	M/s Gaurav International, Gurgaon
NC No.53/AM11	Part F.No.01/84/50/464/AM05/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of advance authorization No.0510144247 dated 30.11.2004

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case had been decided by NC on the basis of measurement provided by the unit, hence the Norms Committee regretted to revise the quantity of inputs as allowed earlier.

Firm may be informed accordingly.

-11-

(23)

Case No.493	M/s Pearl Global Ltd., Gurgaon
NC No.53/AM11	Part F.No.01/84/50/537/AM11/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of advance authorization No.0510200405 dated 5.3.2007

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/02/2011-12/Hosy.dated 07.04.2011 as detailed below:-

	Export item	Import item	Qty. allowed	Qty to be accounted
1	Girls' Fleece Hoodie Jackets made from 32 <sup>s</sup> /1 combed Cotton 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%.	32 <sup>s</sup> /1 combed Cotton 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%.	48320 Kgs	40193 Kgs
		32 <sup>s</sup> /1 combed Cotton; 70 D Spandex @X@ Rib knitted fabric, GSM 260±10%.	12186.20 Kgs	11197.40 Kgs
		26 <sup>s</sup> /1 Cotton Combed Jersey Knitted fabric, GSM 160±10%.	7227 Kgs	6339 Kgs
2	Boy's Fleece Hoodie Jackets made from 32 <sup>s</sup> /1 BC05 Cotton Hther Yarn 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%.	32 <sup>s</sup> /1 BC05 Cotton Hther Yarn 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%.	1602 Kgs	1282 Kgs
		26 <sup>s</sup> /1 BC05 Cotton Hther Yarn rib 2x2 knitted fabric, GSM 260±10%.	306 Kgs	275 Kgs
		26 <sup>s</sup> /1 BC05 Cotton Combed Jersey Knitted fabric, GSM 160±10%.	229 Kgs	193 Kgs
		32 <sup>s</sup> /1 BC05 Cotton Hther Yarn 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%.	40 Kgs	36 Kgs
3	Girls' pre school fleece Hoodie Jackets made from 32 <sup>s</sup> /1 combed Cotton 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%.	32 <sup>s</sup> /1 combed Cotton 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%.	15142 Kgs	12079 Kgs
		20 <sup>s</sup> 100% Cotton, 2X2 Rib knitted fabric, GSM 260±10%.	4685Kgs	4366 Kgs
		20 <sup>s</sup> /1 Cotton Combed Jersey Knitted fabric, GSM 160±10%.	2544 Kgs	2187 Kgs.
4	Boy's Fleece Hoodie Jackets made from 30 <sup>s</sup> /1 Cotton 50D/48F Polyester 16S/1CVC 40/60 printed fleece knitted fabric, GSM 250±10%.	30 <sup>s</sup> /1 Cotton 50D/48F Polyester 16S/1CVC 40/60 printed fleece knitted fabric, GSM 250±10%.	1538 Kgs	1265 Kgs
		20 <sup>s</sup> 100% Cotton, 2X2 Rib knitted fabric, GSM 280±10%.	306 Kgs	271 Kgs

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%.The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	250±10%.	26 <sup>s</sup> /1 Cotton Combed Jersey Knitted fabric, GSM 160±10%.	191 Kgs	169 Kgs.
		30 <sup>s</sup> /1 Cotton 50D/48F Polyester 16S/1CVC 40/60 fleece knitted fabric, GSM 250±10%.	423 Kgs	332 Kgs.

-12-

(24)

Case No.494	M/s Pearl Global Ltd., Gurgaon
NC No.53/AM11	Part F.No.01/84/162/337/AM11/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of advance authorization No.0510202560 dated 17.4.2007

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/01/2011-12/Hosy. /54 dated 7.04.2011 as detailed below:-

S. No	Export item	Import item	Qty allowed.	Qty to be accounted
1	Girls' Novelty Zip up Fleece Hoodie Jackets made from 75%Cotton 25% Polyester combed French terry knitted fabric, GSM 255±10%.	75%Cotton 25% Polyester Combed French Terry Knitted fabric, GSM 255±10%.	9280 Kgs	7706.40 Kgs
		97% Cotton 3% Spandex Combed Rib Knitted fabric, GSM 260±10%.	2196 Kgs	1993.40 Kgs
		100% Cotton Combed Jersey Knitted fabric, GSM 160±10%.	1300 Kgs	1140 Kgs
2	Men's fleece Pant made from 32 <sup>s</sup> /1 60%Cotton combed & Polyester 40% French terry knitted fabric, GSM	32 <sup>s</sup> /1, 60%Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%.	7556 Kgs	6594 Kgs
		20 <sup>s</sup> /1 Cotton Combed Jersey Knitted fabric, GSM-175±10%.	847 Kgs	721.42 Kgs

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%.The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



	255±10%.			
3	Men's fleece Pant made from 32 <sup>S</sup> /1 B50 Hther Yarn 60% Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%.	32 <sup>S</sup> /1 B50 Hther Yarn 60% Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%.	10051 Kgs	8769 Kgs
		20 <sup>S</sup> /1 B50 Hther Yarn Jersey Knitted fabric, GSM 175±10%.	1127 Kgs	956.32 Kgs
		20 <sup>S</sup> /1 Cotton Combed Jersey Knitted fabric, GSM 175±10%.	350 Kgs	305 Kgs.
4	Men's fleece Pant made from 32 <sup>S</sup> /1 B08 Hther Yarn 60% Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%.	32 <sup>S</sup> /1 B50 Hther Yarn 60% Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%.	7556 Kgs	6594 Kgs
		20 <sup>S</sup> /1 B08 Hther Yarn Jersey Knitted fabric, GSM 175±10%.	847 Kgs	721.42 Kgs
		20 <sup>S</sup> /1 Cotton Combed Jersey Knitted fabric, GSM 175±10%.	340 Kgs	296 Kgs.

(25)

Case No.495	M/s Fenner Conveyor Belting Pvt. Ltd.,
NC No.53/AM11	Part F.No.01/84/162/.473/AM11/DES-V
Dated 31.3.2011	Ratification of input output norms in respect of advance authorization No.3510032522 dated 21.1.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Conveyor Belt of Textile Material not impregnated or coated conveyor Belt of Textiles material not impregnated or coated made out of Polyester Filament Yarn 1000D–	54625 kgs.	Polyester Filament Yarn 1000D High Tenacity Polyester yarn of 1000D	43462 kgs

41790 kgs cotton yarn Net content of cotton yarn 12835 kgs			
--	--	--	--

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

-14-

(26)

Case No.496	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC No.53/AM11	F.No.01/84/50/176/AM09/DES-V
Dated 31.3.2011	Re-fixation of input output norms for import of dyes and chemicals for export of technical garments.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that M/s Loyal Textiles, M/s JCT Ltd, M/s Arvind products Ltd. and M/s A. S. Marimuthu Ltd. have requested to amend the existing stipulation of 14% restriction of FOB value of Dyes & Chemicals against their import on account of their use of specialty Chemicals. It was also observed that the request is also recommended by TEXPROCIL (The Cotton Textiles Export Promotion Council), Mumbai. The General Note for Textiles, Para No. 5, stipulates the import of Dyes & Chemicals up to the FOB value of the total export item. The Committee felt that this condition was imposed to control the excess import of Dyes & Chemicals more than that of actual requirement. However, it was observed that the units M/s Loyal Textiles, M/s JCT Ltd, M/s Arvind products Ltd. and M/s A S Marimuthu Ltd. and others are manufacturers and exporters of FR (Fire Retardant) treated Cotton fabrics/products. FR and associated Chemicals used in manufacturing of such products are very expensive and the consumption of these Chemicals is also very high as compared to normal Chemicals used for normal processed products. The products treated with such specializing Chemicals are demand specific, requiring certain specified

standards. In order to meet such quality standards/parameters, requirement of such Chemicals and other additives is quite high. The Committee also perused the recommendations of DC (MSME) conveyed vide their U.O dated 25.03.2011 and observed that as per data submitted by M/s Loyal Textiles, the CIF value of FR comes to **27.96%** of FOB value, for M/s JCT Ltd., the same is **26.26%** and for M/s Arvind Product Ltd., the same comes to **30.48%**. Thus, taking average value of these three units, the limit comes to **28%**. The Committee felt that earlier ceiling of 14% is inclusive of normal Chemicals used alongwith Dyes for processing of textile products, hence, this ceiling upto **26%** is justified. The Committee also felt that in addition to the above specialty product(FR treated), there is another specialty product in demand and the same are for Water, Oil and Stain repellant textile products requiring expensive specialty Chemicals in higher quantity and for which also, the existing ceiling of 14% is required to be enhanced to **26%** i.e additional **12%**. Accordingly, the Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to recommend for enhancing the existing ceiling of **14%** to **26%** in the General Note for Textiles, Para No. 5.

-15-

It was therefore decided to amend the existing General Note for Textiles, Para No. 5 as detailed below:-

“Wherever import of dyes is permitted, the same will be restricted to 12% of FOB value within the overall CIF value of the licence. Wherever, import of dyes and chemicals has been permitted, the same will be restricted to 14% of FOB value within the overall CIF value of the licence except in respect of J.28 where the same will be restricted to 16% of FOB value within the overall CIF value of the licence. **For specialty textile products like Fire Retardant textile product as well as for Water, Oil and Stain repellant textile products, the same will be restricted to 26% of FOB value within the overall CIF value of the licence.**

On the above lines, Committee decided that a suitable Public Notice may be issued for incorporation/amendment in the existing General Note for Textiles, Para No. 5 with the approval of DGFT.

@@@@@@@@@

